

**Central Administrative Tribunal
Principal Bench, New Delhi**



**O.A. No. 4000/2016
M.A. No. 3578/2016**

This the 09th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Narender Kumar Sharma

(Aged about 53 years)

(Group B)

S/o Sh. (Late) Radhey Lal Sharma

R/o Village Rithori, P.O. Maincha

Distt. G.B. Nagar,

Greater Noida (U.P.)

...Applicant

(through Advocate: Shri T.D. Yadav)

Versus

1. Union of India through
General Manager
Northern Railway,
Baroda House,
New Delhi
2. The General Manager (P)
Northern Railway HQ Office
Baroda House, New Delhi
3. Divisional Personnel Officer
DRM Office, Northern Railway
New Delhi
4. Chief Personnel Officer (CPO)
HQ, Northern Railway,
Baroda House,
New Delhi

... Respondents

(through Advocate: Shri S.M. Arif)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

The applicant has filed the present OA with a prayer to set aside and quash impugned order dated 07.08.2015 and direct the respondents to fix his pay under MACP Rs. 18750/- w.e.f. 01.11.2013. However, he admits that during pendency of the OA the respondents have accorded the said benefits to the applicant w.e.f. 04.04.2015. It is also an admitted fact that the order according the benefits to the applicant w.e.f. 04.04.2015 is not the subject matter of challenge in the present OA.

2. Accordingly, the present OA is disposed of with liberty to the applicant to seek redressal of his grievance still survives, if any, in accordance with law. No costs.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

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